

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 155**  
**(IB)-1367(PB)/2018**

**IN THE MATTER OF:**

ICICI Bank Ltd

.... Applicant/petitioner

Vs.

C & C Construction Ltd

.... Respondent

**SECTION:**

**Under Section 7 of IBC, 2016**

**Order delivered on 15.01.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the RP :

For Suspend Director :

Mr. Pulkit Deora, Ms. Navya Khillon, Advs.

Ms. Ankita Sinha, Adv.

**ORDER**

**C.A. No. 255(PB)/2020**

On the application moved by the Resolution Professional for extension of 45 days over and above 330 days stating that it is an exceptional case because if time is given, there is every possibility for approval of the resolution plan after changing the performance guarantee threshold and other issues, in view thereof, CIRP period is hereby extended for another 45 days w.e.f. 11.01.2020.

As to second relief is concerned, for this proposal not being new and it is nothing but in continuation of the earlier proposal, we are of the view that declaration under Regulation 36A of the CIRP is not applicable to this case.

Accordingly, this application is hereby allowed in above terms.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**